

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.155/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR)

Respondent : Jindal India Thermal Power Limited (JITPL) and Anr.

**Petition No. 194/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondent : Northern Railways (NR) and Anr.

Date of Hearing : **22.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Pulkit Agarwal, Advocate, Indian Railways  
Shri Akshat Jain, Advocate, JITPL  
Shri Alok Mishra, ERLDC  
Shri Gajendra Sinh, ERLDC

**Record of Proceedings**

At the outset, the learned counsel for the Indian Railways submitted the judgement of the Appellate Tribunal for Electricity dated 12.2.2024 in Appeal No. 276 of 2015 & batch titled '*West Bengal State Electricity Distribution Company Limited v. Central Electricity Regulatory Commission & Ors.*', wherein it has been, *inter alia*, held that the Indian Railways is not a deemed distribution licensee, has been challenged before the Hon'ble Supreme Court and the said appeal along with the application seeking a stay is tentatively listed for the hearing on 6.9.2024. Accordingly, the learned counsels for both the Indian Railways and Jindal India Thermal Power Limited requested the Commission to defer the proceedings in these matters for a period of two months.

2. Considering the request of the learned counsel for the parties, the Commission adjourned the matter.



3. The Petitions along with the IA will be listed for the hearing on **26.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**